

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN.NO. OA 236/89

Dated: 21.7.1989

Shri Joginder Kishore

----- Applicant

Vs.

Union of India & another ----- Respondents

CORAM: HON'BLE MR.P.K.KARTHA, VICE CHAIRMAN
HON'BLE MR.P.C.JAIN, MEMBER

For the Applicant ----- Applicant in person.

For the Respondents ----- Mrs.Raj Kumari Chopra,
Counsel.

Heard the applicant in person and the learned
counsel for the respondents.

2. The applicant has filed a memorandum for
seeking permission to withdraw the Original Application
as his grievance regarding protection of pay has been
acceded to by the department. He is, therefore,
not interested in pursuing the present Original
Application. In the circumstances, the Original
Application is dismissed as withdrawn.

(P.C.JAIN)
MEMBER
21.7.89

(P.K.KARTHA)
VICE CHAIRMAN
21.7.89